

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6811

ANSWERED ON:11.05.2005

STANDING COMMITTEE FOR REDRESSAL OF GRIEVANCES OF OFFICIALS

Karunakaran Shri P.;Mollah Shri Hannan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether there is a proposal to set up a Standing Committee with a view to suggest systematic changes in dealing with service related grievances of officers and staff below the level of Joint Secretary working in the Central and State Governments as well as PSUs and autonomous organisations;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a), (b) & (c): No separate Standing Committee has been constituted with a view to suggest systemic changes in dealing with service related grievances of officers and staff below the level of joint Secretary working in the Central and State Governments as well as PSUs and autonomous organizations.

However, the Establishment Division of Ministry of Personnel, Public Grievances and Pensions had advised all concerned Ministries/Departments that officials could bring their genuine service related grievances to the Establishment Officer. These orders were further reviewed and the Departments concerned were advised that the grievance redressal mechanism at the Establishment Officer level may be confined to the service related issues of officers dealt with by Establishment Officer or by the Appointments Committee of the Cabinet. The grievances of the personnel working under the administrative control of Ministries/Departments should be dealt with by the concerned Ministries themselves.